

14.55 hrs.

CONTEMPT OF COURTS (AMENDMENT) BILL*,2004

Title: Introduction of the Contempt of Courts (Amendment) Bill, 2004.

MR. DEPUTY-SPEAKER: Now, the House will take up Item No.9. Shri H.R. Bhardwaj to introduce the Bill.

THE MINISTER OF LAW & JUSTICE (SHRI H.R. BHARDWAJ): I beg to move for leave to introduce a Bill further to amend the Contempt of Courts Act, 1971.

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): Sir, I am on a point of clarification...*(Interruptions)*

SHRI PAWAN KUMAR BANSAL (CHANDIGARH): Sir, it cannot be taken up at this stage. It can be taken up when the Bill comes up for discussionâ€¦ *(Interruptions)*

MR. DEPUTY-SPEAKER: I have already taken up the next item. There cannot be any point of clarification now.

SHRI VARKALA RADHAKRISHNAN : Sir, I am on a point of clarification about the statute that is moved now. If you permit me, I will speak, otherwise, I will sit down.

MR. DEPUTY-SPEAKER: No, please sit down.

SHRI VARKALA RADHAKRISHNAN : Sir, I will not take much time.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Contempt of Courts Act, 1971."

The motion was adopted.

SHRI H.R. BHARDWAJ: I introduce the Bill.

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